

(b) the number of patients referred by the cardiology department of Dr. RML Hospital to other hospitals for Coronary Bypass surgery during the said period;

(c) the expenditure incurred by the Government in reimbursing the claims of Coronary Bypass Surgery of the Government servants during the said period; and

(d) the steps taken to revamp the cardiology department so as to prevent the need for referring Cardiac surgery cases of CGHS beneficiaries to other hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) and (b) The information is as under:—

Year	Coronary Angiogram	Ref. for CABG
1996	1008	194
1997	725	141
1998 (upto 27.11.1998)	1243	173

(c) Since the claims for reimbursement of expenditure incurred by the Central Government servants for Coronary bypass surgery are entertained by the respective Departments/offices of the Central Government no such information is maintained and compiled by the Ministry of Health & Family Welfare.

(d) Setting up of Cardio Thoracic and Vascular Surgery Deptt., at Dr. R.M.L. Hospital during the IXth Five year plan has been approved by the Expenditure Finance Committee (EFC).

ISI Activities in Karnataka

1511. SHRI SRIRAM CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI of Pakistan has been quite active in Karnataka especially in the Coastal regions of this State;

(b) if so, the steps taken by the Union Governments to crush the ISI activities;

(c) whether some ISI Agents in Karnataka had issued threats to some legislators of Karnataka when these

legislators lodged complaints against ISI activities in Karnataka; and

(d) if so, the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Government is aware of ISI activities in the country and is taking all necessary steps in cooperation with the concerned State Governments. These include sensitising and gearing up the intelligence machinery, sharing of intelligence and coordinated action by concerned Central/State agencies. State Governments are also sensitised and alerted from time to time regarding movements of Pak ISI agents, anti-national elements etc.

(c) and (d) It is reported that a case has been registered in this connection in Puttur Police Station, Karnataka. Following this incident, security has been provided at the residence of the concerned legislator. 'Public Order' is a State subject under the Constitution and hence it is the primary responsibility of the State Governments to take necessary action in this regard.

[Translation]

Oil Conservation

1512. SHRI VIRENDRA VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any instructions have been issued regarding oil conservation to the undertakings and other organisations under the administrative control of the Government;

(b) if so, the details of the savings made by the undertakings in pursuance thereof;

(c) the details of the projects being implemented through public sector undertakings;

(d) the initial estimate as well as the present cost of Kandla-Bhatinda pipeline of the Indian Oil Corporation; and

(e) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) (a) Oil companies are following various measures on conservation in their operations. The oil companies also observe the Oil Conservation Fortnight every year as per the guidelines given by the Petroleum Conservation Research Association under the aegis of Ministry of Petroleum & Natural Gas.